Sl.No	o. States	Net Sown Area	Net irrigated area	Rainfed area
26.	Uttarakhand	741	338	403
27.	Uttar Pradesh	16589	13457	3132
28.	West Bengal	5256	3112	2144
29.	Andaman and Nicobar Is	sland 15	0	15
30.	Chandigarh	1	1	0
31.	Dadra and Nagar Haveli	20	4	16
32.	Daman and Diu	4	0	4
33.	Delhi	22	22	0
34.	Lakshadweep	3	1	2
35.	Puducherry	19	16	3
	Total	140021	63254	76767

Source: Directorate of Economics and Statistics, Department of Agriculture and Cooperation, Ministry of Agriculture

Passage of part IXB of the Constitution

1088. SHRI MANI SHANKAR AIYAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the passage of Part IXB of the Constitution, relating to the cooperatives will be leveraged to coordinate the economic activities of cooperatives with development and welfare tasks of Panchayats in order to ensure the holistic progress of rural India as envisioned by the former Prime Minister Shri Rajiv Gandhi?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI CHARAN DAS MAHANT): (a) Part IXB of the Constitution (Ninety Seventh Amendment) Act 2011 *inter-alia* provides as under :

- (i) Incorporation, regulation and winding up of cooperative societies based on the principles of voluntary formation, democratic member control, member economic participation and autonomous functioning.
- (ii) Specifying the maximum number of directors of a co-operative society to be not exceeding twenty-one members.
- (iii) Providing for a fixed term of five years from the date of election in respect of the elected members of the board and its office bearers; and

- an authority or body for the conduct of elections to a cooperative society.
- (iv) Providing for a maximum time limit of six months during which board of directors of a co-operative society could be kept under supersession or suspension.
- (v) Providing for independent professional audit.
- (vi) Providing for right of information to the members of the co-operative societies.
- (vii) Empowering the State Governments to obtain periodic reports of activities and accounts of co-operative societies.
- (viii) Providing for the reservation of one seat for the Scheduled Castes or the Scheduled Tribes and two seats for women on the board of every cooperative society, which have individuals as members from such categories.
 - (ix) Providing for offences relating to co-operative societies and penalties in respect of such offences.

It is expected that these provisions will not only ensure autonomous and democratic functioning of cooperatives, but also ensure the accountability of the management to the members and other stakeholders. Therefore, the passage of Part IXB of the said Act relating to the co-operatives will encourage economic activities of cooperatives which in turn help progress of rural India.

Setting up of centre for cotton excellence in Gujarat

1089. SHRI NATUJI HALAJI THAKOR: SHRI KANJIBHAI PATEL:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether more than one third of country's cotton is produced in Gujarat;
- (b) if so, Government's efforts to start good cotton practices in the country, particularly in Gujarat;
- (c) the vision of Government to increase cotton production in the country during next five years;
- (d) the technological, financial and institutional help from Government for cotton production; and
- (e) whether Government would approve setting up of a Centre for Cotton Excellence in Gujarat to boost cotton production?